(27)

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD.

M.A. NO. 247/90 & O.A. 388/90

Date of the order:  $2\sqrt{-7-1990}$ .

Between

G.Ramakrishna

... APPLICANT
(in both the politions)

AND

- Head, PGA Division, SHAR Centre, Sriharikota.
- Controller, SHAR Centre, Sriharikota.
- 3. Director, SHAR Centre, Sriharikota.

RESPONDENTS

Appearance:

For the applicant

: Sri P.N. Venkatachari, Advocate

For the Respondents

: Sri E.Madan Mohan Rao, Addl.CGSC

CORAM:

The Hon'ble Sri B.N.Jayasimha, Vice-Chairman

and

The Hon'ble Sri D. Surya Rao, Member (Judicial)

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(O R D E R OF THE BENCH DELIVERED BY THE HON'BLE SRI D.SURYA RAO, MEMBER (JUDICIAL)).

The applicant in 0.A. 388/1990 was an employee of the SHAR Centre, Sriharikota. He was working as a light vehicle driver since 9-10-1974. He was removed from service as a result of disciplinary proceedings commenced against him by an order of the first Respondent dated 21-3-1988 which was confirmed by the second Respondent, in appeal, by an order dated 16-8-1988. The Respondent, the revisional authority, however, by an order dated 1-11-1988 modified the punishment to one of compulsory retirement. It is these orders of punishment which culminated in his compulsory retirement which are sought to be questioned in the 0.A.

- Alongwith the O.A., the applicant has filed a Miscellaneous Application, M.A. 247/1990 for condoning the delay of 177 days in filing the O.A. The only reason given for condoning the delay is that the applicant was under fond hope that the Respondents would take stock of the situation. He, therefore, prayed that he may be permitted to approach this Tribunal and that the Tribunal may exercise the discretion vested in it and condone the delay beyond the period prescribed under Section 21 of the Administrative Tribunals Act, 1985.
  - 3. We have heard the arguments of the learned counsel for the Applicant, Sri P.N. Venkatachari and Sri E. Madan Mohan Rao, Additional Standing Counsel for the Central Government who has taken notice on our direction both in regard to admission of the main case and on the condone delay petition. It is clear that no valid reasons have been adduced by the applicant for condoning the delay. The reason given,

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namely that he had a fond hope that the Respondents would take stock of the situation, is not a reason for condoning the delay. We find no merits in the Miscellaneous Application for condoning the delay. The M.A. and the O.A. are accordingly dismissed. No costs.

(B.N. Jayasimha) Vice-Chairman

(D.Surya Rao) Member(Judicial)

Dated: 24 th day of July, 1990.

SEPUTY REGISTRAR (JUDL)

mhb/

То

- 1. The Head, PGA Division, SHAR Centre, Sriharikota.
- 2. The Controller, SHAR Centre, Sriharikota.
- 3. The Director, SHAR Centre, Sriharikota.
- 4. One copy to Mr.P.N.venkatachari, Advocate 11-6-868, Red Hills, Hyderabad 4.
- 5. One copy to Mr.E. Madanmohan Rao, Addl. CGSC. CAT. Hyd-Bench.
  - 6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.B.N.JAYASIMHA : V.C.

THE HON BLE MR. D.SURYA RAO: MEMBER(J)

THE HON BLE MR.J NARASIMHA MURTY: M(J)

THE HUN'BLE MR.R.BALASUBRAMANIAN:M(A)

DATE: 24/7/90

ORDER JUIGMENT

1.1.1 R.A/CZA/NO. 247 | 90 : Lin

0.A.No. 388 90.

Admitted and Interim directions issued Allowed.

Dismissed for Default.

Dismissed as withdrawn.

MAROA

Dismissed.

Dispose of with direction.

M.A. Ørdered/Rejected.

No order as toconstaninistrative Tribunal product off

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HYDERABAU BENCH.